Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V meeting held on 05.03.2009

The Meeting No. 49/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 05.03.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation Department		
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP	
2.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida	
3.	Sh. G.D.Giri, Vice President, M/s Shahi Exports	Nominee, AEPC	
4.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT	
5.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)	
6.	Sh. Pradip Kumar, F.T.D.O	DGFT	

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 49/84-ALC3/2008 **MEETING DATE** : 05.03.2009

Case No.:1/37/84-ALC3/2008	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	05.02.2000	Status: Approved
HQ File :01/84/050/00401/AM09/		Lic.No/Date:0610014703 01.12.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import at S.No.1 and 2 may be allowed on net-to-net basis with accountability clause. (i)
- The items of import at S.No.3 and 4 may be allowed @ 1.05 Sq ft. for per Sq ft. in the export (ii) product.
- The items of import from S.No.5 to 8 may be allowed as per SION at S.No. G-14. (iii)
- The description of import item No. 3 may be amended to read as 'Laminated fabric of Cotton & (iv) Polyester of GSM-1050'.
- The description of import item No.4 may be amended to read as '100% Polyester of GSM-220'. (v)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/45/84-ALC3/2008		05.02.2000	Status: Approved
HQ File :01/84/050/00437/AM09/		Lic.No/Date:0510234908 23.01.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD, Sketch, Measurement submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm i.e item of import No.1 against export product No.1 (Style No. 79529) @ 3.65 Sq mtrs/Pc and item of import No.2 against export product No.2 (Style No. 79589) @ 4.45 Sq mtrs/Pc. The GSM should match in import & Export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall also monitor the Style Nos mentioned on the export side.

		,	Meet No/Date:49/84-ALC3/2008 05.03.2009	Status: Deferred
	HQ File :01/84/050/00440/AM09/		Lic.No/Date:0510235021 27.01.2009	Defer Date:02.04.2009
$\ _{2}$	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to			

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee meeting to be held on 02.04.2009 alongwith Sample and complete justification of this case.

The case stands deferred for re-listing on 02.04.2009.

Case No.:1/49/84-ALC3/2008	Party Name: MUDRA LIFESTYLE LIMITED	07.02.2000	Status: Approved
HQ File :01/84/050/00461/AM09/	RLA File :03/95/040/00942/AM09/	Lic.No/Date:0310508339 19.02.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.

Case No.:2/49/84-ALC3/2008	Meet No/Date:49/84-ALC3/2008 05.03.2009	Status: Rejected
HQ File :01/84/050/00462/AM09/	Lic.No/Date:3210039804 19.02.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

	II I		Meet No/Date:49/84-ALC3/2008 05.03.2009	Status: Approved
	HQ File :01/84/050/00463/AM09/		Lic.No/Date:0210123638 24.02.2009	
Decision: The Committee considered the case as per agenda alongwith of detailed deliberations in consultation with representatives of technical authorized decided to ratify the advance authorization issued in this case as applied by the The R.A shall be advised to take necessary action subject to compliance of other		hnical authorities present in plied by the firm.	n the meeting	

Case No.:4/49/84-ALC3/2008	3	Meet No/Date:49/84-ALC3/2008 05.03.2009	Status: Approved
HQ File :01/84/050/00464/AM09/		Lic.No/Date:0610015169 24.02.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of			

technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 31 wherein the

- word 'relevant' should be added and allowed on net to net basis with accountability clause.
- (ii) The item of import at S.No. 32 may be allowed on net to net basis with accountability clause.
- (iii) The item of import at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

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Case No. 710	M/s Richa & Co., New Delhi		
NC 49/09 dt. 05.03.2009	F.No. 01/84/162/344/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 0510204883			
dated 13.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

Case No. 711	M/s RSWM Ltd., Bangalore			
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/497/AM-07/DES-V			
Re-fixation of input output norms against Advance Authorization No. 0710049951				
dated 05.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case in partial modification of its earlier decision taken on 22.05.2008 as detailed below: -

S.No	Export Product	Import Item	Import Qty. allowed per Pc
			of export product
1	Men's Ladies	1) 73% Linen 27% Polyester RFD	1) 2.25 Sq.Mtrs./Pcs.

	Trouser (4421 Pcs)	fabric, width 55" GSM – 165+/- 10%. 2) Metal Zips 3) Rivets	2) Net to net basis with accountability clause.3) Net to net basis with accountability clause.
2	Men's Jacket (810 Pcs)	52% Linen 48% cotton RFD fabric width- 55", GSM- 150+/-10%.	2.45 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 712	M/s Richa & Co., New Delhi	
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/392/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0510215164		
dated 18.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

Case No. 713	M/s Vijaya Exports (India) Pvt. Ltd. Tirupur.	
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/322/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0710051672		
dated 17.05.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm in their letter dated 22.01.2009 have stated that their application for advance authorization is covered under SION and R.A has mistakenly sent the case to Norms Committee for ratification. In view of this Committee decided to withdraw this case from agenda and to advise R.A to taken necessary action accordingly. Firm may also be

informed.

Case No. 714	M/s William Goodacre & Sons India Pvt. Ltd., Kerala	
NC 49/09 dt. 05.03.2009	F.No. 01/85/50/135/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 1010028345		
dated 03.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the case is under examination of DIPP and comments are awaited from them. It was therefore decided to defer the case for re-listing on 02.04.2009.

Case No. 715	M/s Richa & Co., New Delhi
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/777/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510178176 dated 06.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the Sketch, Measurement submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm in partial modification of its earlier decision.

The GSM should match in import & Export.

Case No. 716	M/s Sonal Garments (India) Pvt. Ltd,. Mumbai	
NC 49/09 dt. 05.03.2009	F.No. 01/84/162/572/AM-08/DES-V	
Clarification on Public Notice No. 52 dated 27.09.2007 regarding net weight of ready		

made garments exported vis-à-vis net weight of fabrics imported under A/A.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. G.D. Agarwal, an authorized representative of the applicant firm while representative of AEPC was also present in the meeting. The representative from FIEO, who was also invited alongwith their comments could not attend the meeting. In view of this it was decided to remind them to attend the NC meeting to be held on 19.03.2009.

The case stands deferred for re-listing on 19.03.2009.

Case No. 717	M/s Shahi Exports Pvt. Ltd., New Delhi
NC 49/09 dt. 05.03.2009	F.No. 01/84/162/590/AM-09/DES-V

Permission for using balance interlining, imported under Advance Authorization No. 0510204251 dated 30.05.2007, 0510204919 dated 14.06.2007, and 0510205035 dated 18.06.2007 against advance authorization No. 0510226024 dated 22.08.2008 and 0510228184 dated 24.09.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that it is not clear which A/A may be clubbed by the firm for this purpose. It was therefore decided to call the applicant firm for personal hearing before Norms Committee meeting to be held on 02.04.2009 alongwith complete justification of this case.

The case stands deferred for re-listing on 02.04.2009.

Case No. 718	M/s Modelama Exports Pvt. Ltd., Gurgaon
NC 49/09 dt. 05.03.2009	F.No. 01/84/162/580/AM-09/DES-V

Fixation of input output norms under Annual Advance Authorization No. 0510195470 dated 01.12.2006.

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the CAD-CAM, Sketch, Measurement, Bill of Entry, Purchase Order and invoices submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to fix adhoc input output norms against this Annual Advance Authorization as detailed below:-

Export item	Export	Import item	Qty. allowed
	Qty.		
Ladies Vest made of 96.8%	6382	96.8% cotton 3.2%	1.07 Sq mtrs./Pc
cotton 3.2% Spandex woven	Pcs	Spandex woven	
fabrics (Style No. 498627)		fabrics	

The GSM should match in import & Export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 719	M/s P. Vasudevan, Kerala	
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/151/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 10100233897		
dated 28.06.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC in its meeting held on 24.08.2006 by allowing the item of import No. 1 with 2% wastage and remaining item of imports with 5% wastage. Now, firm have requested for modification in size variation of export product i.e Tib Top Socks. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A to work out the Qty. as per ALC decision taken in its meeting held on 24.08.2006 so that Qty. already allowed should not be changed.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 720	M/s Indian Handicrafts, New Delhi	
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/8/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0510201861		
dated 30.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/2791/07/EP-II dated 15.10.2007 as detailed below: -

S. No	Export Product	Import Item	Qty. allowed.
1	Ladies Skirts for 1 st Style	100% Silk Habotai Solid dyed fabric 12MM, width-114CM, GSM- 54+/-10%	0.627 Sq mtrs/Pc for 2060 Pcs
2	Ladies Skirts for 2 nd Style	100% Silk Habotai Solid dyed fabric 12MM, width-114CM, GSM- 54+/-10%	0.228 Sq mtrs/Pc for 2425 Pcs

The GSM should match in both import & export.

Case No. 721	M/s Modelama Exports Pvt. Ltd., Gurgaon
NC 49/09 dt. 05.03.2009	F.No. 01/84/162/583/AM-09/DES-V

Fixation of input output norms under Annual Advance Authorization No. 0510195470 dated 01.12.2006, 0510222193 dated 16.06.2008, 0510230380 dated 05.11.2008 and 0510221277 dated 30.05.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD-CAM, Sketch, Measurement, Bill of Entry submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to fix adhoc input output norms against this Annual Advance Authorization as detailed below:-

Export item	Export	Import item	Qty. allowed
	Qty.		
Men's Jacket made of 100%	28361	100% cotton woven	3.77 Sq mtrs./Pc
cotton woven fabrics	Pcs	fabric, GSM-307+/-	
(Style No. 624638)		10%	

The GSM should match in import & Export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 722	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi	
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/295/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510226754		
dated 03.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the CAD-CAM, Sketch, Measurement submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization as

applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 723	M/s Gaurav International, Gurgaon		
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/577/AM-05/DES-V		
Ratification of input output norms against Advance Authorization No. 0510149899			
dated 31.01.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the CAD-CAM, Sketch, Measurement submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that in view of specific design of the export product, the consumption requirement would be more than that allowed. Hence, Committee decided to ratify the Advance Authorization by enhancing the Qty. of inputs from 1.79 Sq mtr/Pc to 2.10 Sq mtrs. /Pc.

Case No. 724	M/s Jiwanram Sheoduttrai Industries Pvt. Ltd.
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NC49/09 dt.	05.0	3.2009		F.NO.1/84	4/50/	518/AM07	7-DE	S-V	
Ratification	of	input	output	norms	in	respect	of	Advance	Authorization
No.0210098	179	dt. 15	.02.200	7 – under	Para	a 4.7 of HE	3P (\	/ol1) 2004-	2009.

Decision: The Committee considered the case as per agenda and observed that there was indeed some typographical error in the minutes of NC meeting held on 23.10.2008 with regard to description of export item. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier minutes as detailed below: -

Export item	Import item	Quantity allowed
Industrial Garments – Bib trousers made	100% cotton dyed fabric,	3.62 Sq mtrs./Pc
of 100% cotton dyed fabric, GSM-285+/-	GSM-285+/-10%	
10% (Style Star/perfect)		
Industrial Garments – Trousers made of	100% cotton dyed fabric,	2.94 Sq mtrs./Pc
100% cotton dyed fabric, GSM-285+/-	GSM-285+/-10%	
10% (Style Star/perfect)		
Industrial Garments –Jacket made from	100% cotton dyed fabric,	2.94 Sq mtrs./Pc
100% cotton dyed fabric, GSM-285+/-	GSM-285+/-10%	
10% (Style No. Perfect)		
Industrial Garments – Dust Coat made	100% cotton dyed fabric,	1.05 Sq mtrs./Pc
from 100% cotton dyed polyester fabric,	GSM-285+/-10%	
GSM-285+/-10% (Style No. PKA Star)		

The GSM should match in import & Export.

Case No. 725	M/s Jiwanram Sheoduttrai Industries Pvt. Ltd.
NC49/09 dt. 05.03.2009	F.NO.1/84/50/519/AM07-DES-V

Ratification of input output norms in respect of Advance Authorization No.0210098185 dt. 15.02.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that there was indeed some typographical error in the minutes of NC meeting held on 23.10.2008 with regard to description of export item. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier minutes as detailed below: -

Export item	Import item	Quantity allowed
Industrial Garments – Bib trousers made	100% cotton dyed fabric,	3.62 Sq mtrs./Pc
of 60% cotton and 40% polyester dyed	GSM-310+/-10%	
fabric, GSM-310+/-10% (Style		
Star/perfect)		
Industrial Garments-Trousers made of	100% cotton dyed fabric,	2.94 Sq mtrs./Pc
60% cotton and 40% polyester dyed fabric,	GSM-310+/-10%	
GSM-285+/-10% (Style Star/perfect)		
Industrial Garments – Jacket made from	100% cotton dyed fabric,	2.94 Sq mtrs./Pc
60% cotton and 40% polyester dyed fabric,	GSM-310+/-10%	
GSM-310+/-10% (Style No. Perfect)		

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 726	M/s Estocorp (India) Pvt. Ltd., New Delhi		
NC 49/09 dt. 05.03.2009	F.No. 01/84/162/936/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 0510208404			
dated 31.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and clarified that all the four export products are made of from all the three import items i.e all export products contain all the three import items in this case. Hence, ALC in its meeting held on 27.12.2007 had allowed all the three different import items to be utilized for the manufacture of all the four different export items in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 727	M/s Mahavir Spinfab Pvt. Ltd., Kanpur		
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/202/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 0610013679			
dated 16.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to R.O, TC, Noida for their examination & comments and defer the case for re-listing on 02.04.2009.

The case stands deferred for re-listing on 02.04.2009.

Case No. 728	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi	
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/210/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510219084		
dated 08.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD-CAM, Sketch, Measurement and laymarker submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization as applied by the firm in partial modification of its earlier decision taken on 04.09.2008.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 729	M/s Naser Bali Gloves Pvt. Ltd., Chennai		
NC 49/09 dt. 05.03.2009 F.No. 01/84/50/350/AM-07/DES-V			
Ratification of input output norms against Advance Authorization No. 0410085246			
dated 31.10.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the Invoice, Customer's Purchase Order submitted by the firm pertaining to this case. It was also observed that firm had done their export prior to the NC decision taken on 26.06.2008 imposing the condition of Style Nos. for monitoring purpose. Therefore, Committee felt that the condition of Style No. mentioned in the NC decision dated 26.06.2008 may be taken into consideration only for the exports done after the date of communication of NC decision. This condition may be waived for the exports made prior to communication of said NC decision. R.A may issue EODC accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 730	M/s Entermonde Polycoaters Ltd., Mumbai
NC 49/09 dt. 05.03.2009	F.No. 01/84/50/67/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 031464295	
dated 10.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not specifically given the following information to compute the quantitative requirement of imputes in this case: -

- (i) Chemcial name and composition of coating solution,
- (ii) Solid content of the coating solution.

It was therefore decided to advise firm to submit the same and defer the case for re-listing on 02.04.2009.

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